

The Honourable Supreme Court of India has constituted a committee for suggesting solutions for ensuring expeditious disposal of cases under section 138 of the Negotiable Instruments Act (cheque bouncing cases). The Committee had received several suggestions. After considering suggestions received, the Committee decided to invite stakeholders' responses on the suggestions. All the stakeholders are requested to post their responses as early as possible to enable the Committee to examine them and submit its report to the Honourable Supreme Court of India within the stipulated time.

Click at the link below to participate in the survey. Last date for submitting response is 27.08.2021.

<https://www.mygov.in/mygov-survey/survey-speedy-disposal-cheque-bouncing-cases/>